



**RESERVE BANK OF INDIA**  
**Mumbai - 400 001**

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RBI//2014-15/599

A.P. (DIR Series) Circular No.101

May 14, 2015

To

All Authorised Dealers in Foreign Exchange

Madam / Sir,

**Export of Goods and Services-**  
**Declaration of Exports of Goods/Software**

Attention of the Authorised Dealers is invited to Regulation 6 of the [Notification No.FEMA 23/2000-RB dated May 3, 2000](#) viz. Foreign Exchange Management (Export of Goods and Services) Regulations, 2000, as amended from time to time, in terms of which every exporter of goods or software has to declare the same in one of the forms stated therein.

2. To further liberalise and simplify the procedure, it has been decided to dispense with the requirement of declaring the export of Goods /Software in the SDF in case of exports taking place through the EDI ports, as the mandatory statutory requirements contained in the SDF have been subsumed in the Shipping Bill format.

3. Authorised Dealers may bring the contents of this circular to the notice of their constituents concerned.

4. The directions contained in this circular have been issued under Section 10(4) and Section 11(1) of the FEMA, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

**(A. K. Pandey)**  
**Chief General Manager**